

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00548/2019

DATED THIS THE 16th DAY OF SEPTEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

R.Balaji
S/o D.Ramachandran
Aged about 58 years
Working as Assistant Passport Officer
Regional Passport, Bangalore
(under orders of transfer to RPO, Cochin)
Bangalore and residing at
No.6, "Sri Sai Nivas"
Sannathammanahalli
"Urban Cluster", T.C.Palya
Bangalore-560 036.Applicant

(By Advocate Shri B.S.Venkatesh Kumar - through video conference)

Vs.

1. Union of India represented by
Secretary to Government (CPV & OIA)
Ministry of External Affairs
South Block, New Delhi – 110 011.
2. The Joint Secretary/Deputy Passport Officer (Cadre)
Ministry of External Affairs
(PSP Division), Patiala House Annexe
Tilak Marg, New Delhi – 110 001.
3. The Regional Passport Officer
Regional Passport Office
80' Road, 8th Block, Koramangala

Bangalore-560 095.Respondents

(By Advocate Shri V.N.Holla - through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

After arguing the matter for some time, Shri B.S.Venkatesh Kumar, learned counsel representing the applicant stated that the applicant will be satisfied if he is permitted to submit a fresh representation in order to seek his posting at Trichy or Hyderabad and a time bound direction is issued to the respondents to decide his said representation in accordance with instructions/OMs in vogue.

2. In view of the aforesated statement made by Shri B.S.Venkatesh Kumar, the applicant is permitted to withdraw the present Original Application with liberty to file a representation before the respondents to seek his posting at Trichy or Hyderabad.

3. In case such a representation is filed by the applicant within a period of 10 days from today, the same shall be considered by the respondents in accordance with the instructions/OMs in vogue and a reasoned and speaking order shall be passed within a period of one(1) month thereafter.

4. The OA is disposed of in the above terms. However, there shall be no order as to costs.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

/ps/

**(SURESH KUMAR MONGA)
MEMBER (J)**

Annexures referred to by the applicant in OA No.548/2019:

Annexure-A1: Impugned transfer order dtd.26.3.2019
Annexure-A2: Impugned relieving order dtd.15.4.2019
Annexure-A3: Order of promotion dtd.27.8.2018
Annexure-A4: Pay fixation order showing the date of charge assumption of APO
Annexure-A5: Operation note dtd.27.7.2012 from Narayana Hrudayalaya Hospital
Annexure-A6: Letter dtd.29.3.2019 issued by Sri Jayadeva Institute of
Cardiovascular Sciences & Research, Bangalore.
Annexure-A7: Representation dtd.27.3.2019
Annexure-A8: Representation dtd.2.4.2019
Annexure-A9: Representation dtd.2.4.2019
Annexure-A10: Transfer policy guidelines dtd.1.6.2018 issued by 2nd respondent

Annexures with reply:

Annexure-R1: Transfer guidelines 2018 issued by M/o External Affairs dtd.1.6.18

Annexures with rejoinder:

-NIL-
